

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2261 of 2012

(Arising out of Order-in-Appeal No. 108-113/2012-CE dated
08.05.2012 passed by the Commissioner of Central Excise (Appeals-
II), Bangalore.)

Commissioner of Central Excise

Bangalore-II Commissionerate
C.R. Building, P. B. No.5400, Queen's Road,
Bangalore – 560 001.

Appellant(s)

VERSUS

M/s. Sesa Goa Limited

Near Megalahalli, Village,
Bheemasamundra,
Chitradurga District – 577 520.

Respondent(s)

APPEARANCE:

Shri Akshay Kumar with Shri Sanjay Venkat, Superintendent (ARs) for
the Revenue.

None for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

DATE OF HEARING: 29.11.2024

DATE OF DECISION: 29.11.2024

This appeal is allowed by way of remand. For order, see
order of date 29.11.2024 in Central Excise Appeal No.2259 of
2012.

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**